

suitable steps taken by the Income-tax authorities concerned for early recovery of tax arrears. Some of the administrative steps taken recently for the recovery of tax arrears are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-1714/80].

Pirated Cassettes

4629. SHRI G. L. DOGRA: Will the Minister of FINANCE be pleased to state:

(a) whether large scale sale of sound recordings duplicated on cassettes is being carried on by criminal elements in open defiance of provisions of law and without due authorization from owners of copyright;

(b) if so, is it resulting in losses to the Government because no taxes and other levies are paid on the sale of these "pirated" cassettes;

(c) whether this illicit activity is aided and abetted by smugglers who have brought in sophisticated high-speed duplicators and who keep on providing supplies of blank cassettes from abroad;

(d) whether the so-called "pirates" are defrauding unwary consumers by passing off low quality products as genuine; and

(e) whether Government have received a representation from the Indian Phonographic Industry in this connection and if so, what action is being taken on the various issues raised in it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) to (e). The information is being collected and will be laid on the Table of the House.

Reorganisation of State Bank Administration in Orissa

4630. SHRI GIRIDHAR GOMANGO: Will the Minister of FINANCE be pleased to state:

(a) whether his ministry considered the question of creation of Regional Office in Southern part of Orissa State as per the policy to reorganise the State Bank administration in the State of Orissa;

(b) if so, the place selected for the office thereof; and

(c) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). A decision has been taken by the State Bank of India to set up two Regional offices at Bhubaneswar and Sambalpur. The Regional Office at Bhubaneswar will control branches in the Southern districts of Orissa.

चीन में संयुक्त रेयन संयंत्र की स्थापना

4631. आचार्य भगवान देव : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चीन में एक संयुक्त रेयन संयंत्र की स्थापना के लिए बिरला उद्योग समूह के प्रतिनिधियों तथा उद्योगपति श्री अशोक बिरला ने 'नेशनल टैक्स-टाइल इम्पोर्ट्स कारपोरेशन आफ चाइना' के साथ एक करार पर हस्ताक्षर किये हैं ;

(ख) यदि हां, तो क्या संयंत्र को स्थापना भारत सरकार की सहमति से हो रही है ;

(ग) यदि हां, तो करार की मुख्य-मुख्य बातें क्या हैं ; और

(घ) क्या अन्य कोई भारतीय उद्योग-पति भी चीन में अन्य किसी उद्योग की स्थापना कर रहा है, और यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ?

वाणिज्य मंत्रालय में राज्य मंत्री (श्री छुरशीद आसम खां) : (क) ऐसा पता चला है कि 100 प्रतिशत भारतीय तकनीकी से चीन में रेयन विनिर्माण हेतु एक टर्न-की परियोजना लगाने के लिए बिरला उद्योग समूह के प्रतिनिधि और चीन राष्ट्रीय तकनीकी आयात निगम के बीच कुछ बातचीत हुई है।

(ख) इस सम्बन्ध में इस मंत्रालय को कोई प्रस्ताव प्राप्त नहीं हुआ है।

(ग) प्रश्न नहीं उठता।

(घ) चीन में उद्योगों के लगाने के बारे में किसी अन्य उद्योगपति से कोई औपचारिक प्रस्ताव प्राप्त नहीं हुआ है।

व्यापार समझौते के लिये भारत और बंगला देश के बीच बातचीत

4632. श्री राजेश कुमार सिंह : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि एक व्यापार समझौते के बारे में भारत और बंगला देश के बीच बातचीत चल रही है ; और

(ख) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ?

वाणिज्य तथा इस्पात व खान मंत्री (श्री प्रणब मुखर्जी) : (क) जी नहीं। - भारत और बंगला देश के बीच एक वैध व्यापार करार पहले ही विद्यमान है।

(ख) प्रश्न नहीं उठता।

Reasons for strike by Airlines Staff and Officers

4633. SHRI UTTAMBHAI H. PATEL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what are the reasons for the various types of strikes by various categories of Air Lines staff and officers during the last 6 months;

(b) what are their charter of demands and other grievances;

(c) the steps taken to concede their demands;

(d) what steps had been taken to continue the air services during the said strikes;

(e) whether at any time the strikes had been declared illegal;

(f) if so, the steps taken against strikers, leaders and Unions, Association and Federation thereon; and

(g) what is financial and other losses incurred and mandays lost during the said strikes by the employees, Air Lines, Government and the public?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) to (g). A statement giving the requisite information in respect of Indian Airlines and Air India is attached.